

(d) In regard to Health Education the original outlay of Rs. 40 lakhs has been retained. However, there are major components for Health Education included in most disease control programmes as well as family welfare, apart from this specific location.

### ONGC

527. DR. CHINTA MOHAN:  
DR. D. VENKATESWARA RAO:  
SHRI NITISH KUMAR:  
SHRI RATILAL KALIDAS  
VARMA:  
SHRI INDRAJIT GUPTA:  
SHRI R. SURENDER REDDY:  
SHRI PRAFUL PATEL:  
SHRI SURYA NARAYAN  
SINGH:  
SHRIMATI GEETA  
MUKHERJEE:  
DR. LAXMINARAYAN PANDEY:  
SHRI KESHRI LAL:  
SHRI RAM BADAN:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of recommendations made by the Committee constituted under the chairmanship of Shri P.K. Kaul to examine the existing organisational structure of the Oil and Natural Gas Commission;

(b) whether the Government have accepted the recommendations of the Committee;

(c) if not, the reasons therefor;

(d) whether the Government have decided to convert ONGC into a Public Limited Company; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The main recommendations of the P.K. Kaul Committee are:-

(i) to convert Oil & Natural Gas Commission into a Public Limited Company under the Companies Act.

(ii) to restructure ONGC into three companies each incorporated under the Companies Act.

(iii) to create Directorate General of Hydrocarbons as attached office under the Ministry of Petroleum and Natural Gas.

(iv) Divestiture of 20% of the Capital of newly incorporated companies.

(b) Government have accepted the following recommendations for implementation:-

(i) to convert ONGC into a Public Limited Company under the Companies Act.

(ii) to create a directorate General of Hydrocarbons.

(iii) divestiture of 20% of the equity of the newly formed Company.

(c) Does not arise.

(d) Yes, Sir.

(e) The new set up will be a Board managed company registered under the Companies Act, 1956 which among other things will facilitate greater flexibility to the organisation in raising resources from the capital market and easier structural

adjustments in response to needs.

### **Medical Facilities for Rural Areas**

528. SHRI SUDHIR SAWANT:

SHRI JITENDRA NATH DAS:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to provide modern medical facilities to the people of rural areas in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). Medical facilities to the people of rural areas are being provided through a network of sub-centres, primary health centres and the community health centres established in various parts of the country.

### **Scarcity of Domestic Coal in Bihar**

529. SHRI SHARAD YADAV:

SHRI MANJAY LAL:

SHRI HARI KISHORE SINGH:

Will the Minister of COAL be pleased to state:

(a) whether the Government are aware of the acute scarcity of domestic coal in Bihar;

(b) the existing supply of domestic coal to Bihar as against the demand and the reasons for short supply of domestic coal;

(c) the steps taken by the Government to augment the supply of domestic coal to Bihar to meet the demand?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) and (b). Yes, Sir. There has been short supply of soft coke to the State of Bihar as also other States. As against the monthly allocation of 60,000 tonnes of soft coke for the State of Bihar, the total soft coke supplies during the period April, 1992 to January, 1993 have been to the tune of 2,64,00 tonnes. The reasons for shortfall in supplies of soft coke to Bihar are as follows:-

- (i) Restriction imposed by the Pollution Control Board, Bihar as a result of which the soft coke production in BCCL had to be curtailed.
- (ii) The Government of Bihar, pursuant to withdrawal of the provisions of the order controlling the distribution of soft coke in Bihar had stopped issuance of recommendations to the soft coke dealers affecting supplies.

(c) Following steps have been taken to augment the supply of coal based domestic fuel to the State of Bihar;

- (i) A relaxation has been obtained from Pollution Control Board, Bihar for manufacturing soft coke in BCCL. The production has started and 59,000 tonnes of soft coke has been produced during April-January, 1993.
- (ii) Govt. of Bihar has agreed for arranging lifting of soft coke through nominated persons/agencies.
- (iii) Steam coal in lieu of soft coke has also been offered to Bihar as domestic fuel.
- (iv) Coal India Ltd. has given linkages for briquetting and SSF units in the State of Bihar for manufacture of